

(b) The feasibility report prepared jointly by Indian and soviet experts for setting up a 2.3 million tonnes per annum Bauxite Mining Complex in Andhra Pradesh exclusively for export to USSR was considered in December, 1987 and it was found to be not economically viable. The proposal was again received in a joint meeting of Soviet and Indian experts in April, 1989 following which the Soviet Side has now indicated that the Bauxite Mining Complex of 2.3 million tonnes per annum would not be viable.

[*Translation*]

Royalty on Minerals to Bihar

8256. Shri Ram Sharan yadav: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government pay 1.25 per cent royalty on minerals to Bihar, whereas 37 per cent royalty is paid to assam on petroleum products;

(b) if so, whether Government propose to pay the same royalty to Bihar Government on minerals; and

(c) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Royalty on major minerals produced in any State is fixed at a uniform rate by the Central Government. The rates payable mineral-wise are specified in the Second Schedule under Section 9 of the Mines and Minerals (Regulation and Development) Act, 1987.

Likewise for Petroleum, royalty is payable on crude oil and natural gas and not on petroleum products and this is governed by the provisions of Oil fields (Regulation and Development) Act, 1984 and the Petroleum and Natural Gas rules, 1959. The present

rate is Rs. 192/- per MT on crude oil and 10% of value of natural gas obtained at the well-head. this is also applicable uniformly throughout the country. In both types of cases royalty is payable by the mining lease holder to the State Government concerned; and in no case does the Union Government pay royalty to any State Government.

(b) and (c). In view of reply to (a) above, (b) and (c) do not arise.

[*English*]

Schemes Financed by Nabard

8257. SHRI GOPI NATH JAJAPATHI: Will the Minister of FINANCE be pleased to state:

(a) the schemes being implemented at present in different States which are financed by the National Bank for Agriculture and Rural Development (NABARD) both in the agriculture and non-farm sectors;

(b) whether any such scheme is being financed by the NABARD in Orissa; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) has reported that the activities under the following schemes are being financed by it, at present, in different States including State of Orissa:

1. Minor Irrigation
2. Rural Electrification Corporation (REC) and State Electricity Board (SEB)
3. Land Development
4. Farm Mechanisation